

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 261/TT/2018

Coram:

**Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member**

Date of Order : 23.01.2019

In the matter of:

Approval of transmission tariff from COD to 31.3.2019 for 1 no. 765 kV line bay at 765/400 kV Bilaspur Pooling Station (for Sipat STPS (NTPC) Bilaspur PS (PG) 765 kV 3rd S/C) under "POWERGRID Works associated with Additional System Strengthening for Sipat STPS" in Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Madhya Pradesh Power Management Company Limited,
Shakti Bhawan, Rampur
Jabalpur- 482 008.
2. Madhya Pradesh Power Transmission Company Ltd.
Shakti Bhawan, Rampur
Jabalpur - 482 008
3. Madhya Pradesh Audyogik Kendra
Vikas Nigam (Indore) Ltd.
3/54, Press Complex, Agra-Bombay Road, Indore- 452 008



4. Maharashtra State Electricity Distribution Company Limited
Hongkong Bank Building, 3rd Floor
M.G. Road, Fort, Mumbai-400 001.
5. Maharashtra State Electricity Transmission Co. Ltd.
PrakashGanga, 6th Floor, Plot No. C-19, E-Block,
Bandra Kurla Complex, Bandra (East) Mumbai-400 051.
6. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhawan,
Race Course Road,
Vadodara-390 007.
7. Gujarat Energy Transmission Corporation Limited
Sardar Patel Vidyut Bhawan,
Race Course Road, Vadodara-390 007
8. Electricity Department,
Government of Goa,
Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa-403 001.
9. Electricity Department,
Administration of Daman and Diu,
Daman-396 210.
10. Electricity Department,
Administration of Dadra Nagar Haveli,
U.T.Silvassa-396 230.
11. Chhattisgarh State Electricity Board,
P.O. Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013.
12. Chhattisgarh State Power Transmission Co. Ltd.
State Load Despatch Building,
Dangania, Raipur – 492 013
13. Chhattisgarh State Power Distribution Co. Ltd.
P.O. Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013.



14. NTPC Ltd.,
NTPC Bhawan
Core-7, Scope Complex
7, Institutional Area, Lodhi Road
New Delhi -110003.

15. Sipat Transmission Ltd.
Adani House, NR. Mithakhali six roads
Navrangpura Ahmedabad
Gujrat-380009

...Respondents

For Petitioner : Shri Zafrul Hasan, PGCIL
Shri Pankaj Sharma, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri V.Kumar Singh, PGCIL

For Respondents : Shri Mukesh Kori, MPPMCL

ORDER

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of transmission tariff from COD to 31.3.2019 for 1 no. 765 kV line bay at 765/400 kV Bilaspur Pooling Station (for Sipat STPS (NTPC)-Bilaspur PS (PG) 765 kV 3rd S/C) under "POWERGRID Works associated with Additional System Strengthening for Sipat STPS" (hereinafter referred to as "asset") in Western Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC computation.



2. As per the investment approval dated 20.7.2016, the instant asset was scheduled to put into commercial operation between November, 2018 to March, 2019 matching with COD of the associated transmission line i.e 765 kV 3rd S/C Sipat STPS (NTPC)-Bilaspur PS transmission line, being implemented through TBCB route against which the instant asset was anticipated to be put under commercial operation w.e.f 1.7.2018. The petitioner vide affidavit date 4.12.2018 has submitted that instant asset was put into commercial operation on 8.8.2018 matching with the associated transmission line.

3. The details of the capital cost claimed by the petitioner as per actual COD dated 8.8.2018 are as follows:-

Apportioned approved cost (FR)	Estimated expenditure upto COD	Projected Exp.			Estimated completion cost
		2018-19	2019-20	2020-21	
		(₹ in lakh)			
1410.00	1176.11	150.32	43.64	37.43	1407.50

There is no cost over-run in case of the instant assets when compared to the FR cost.

4. The matter was heard on 13.12.2018. The representative of the petitioner submitted that the line bay at Bilaspur pooling station is under the scope of PGCIL and the transmission line under the TBCB route is under the scope of Adnani Power. He submitted that the bay at Bilaspur was put into commercial operation matching with the COD of the transmission line and thus there is no time over run.



He requested for grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. He further submitted that all the information as required under the 2014 Tariff Regulations have been furnished.

5. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

6. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.



7. After carrying out preliminary prudence check of the AFC claimed by the petitioner for asset, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in paragraph 8 of this order.

8. The details of the tariff claimed by the petitioner and tariff awarded are as under:-

(₹ in lakh)		
Year	Tariff claimed for 2018-2019 as per actual. COD	Tariff allowed for 2018-2019 (pro-rata)
2018-19	197.99	168.29

9. The tariff allowed in this order shall be applicable from the actual CODs of instant assets and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

10. The petitioner is directed to submit the following information on affidavit with an advance copy to the beneficiaries by 8.2.2019:-

- a. The exact timeline (i.e no. of months) for implementation of the instant assets.
- b. Documents in support of COD of transmission line i.e 765 kV 3rd S/C Sipat STPS (NTPC)-Bilaspur PS transmission line, implemented through TBCB route.



c. Coordination documents/letters made with NTPC with regard to 765 kV 3rd S/C Sipat STPS (NTPC) Bilaspur PS transmission line, being implemented through TBCB route.

11. The respondents are directed to file their reply by 18.2.2019 with an advance copy to the petitioner who shall file its rejoinder, if any by 27.2.2019. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

12. The next date of hearing will be intimated in due course of time.

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(P. K. Pujari)
Chairperson

